

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE T.A. 1744/87 of 19

W.P. No. 2038/85

Name of the parties Mr. B. K. Chakravorty

.....Applicant.

Versus.

Union of India and others Respondents

Part A

Description of documents

① General Index	- A1 to A2
② Index sheet in judgment dt 27-2-90	- A3 to A5
③ Petitions with Annexure	- A6 to A17
④ Affidavit	-

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for
consignment to the record room (Decided) *for check*

Date : 29-7-11

Countersigned

Debjit Bhowmik
Section Officer/Court Officer.

H. M. M.
Signature of the
Dealing Assistant.

X

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

S.A./T.A./~~P.A./G.C.P./~~ No. 1744-1987

P A R T - I

B.K. Chakarverty

1.	Index Papers	:- 1-2 ✓	VS. U.O.I.
2.	Order Sheet	:- 3-5	
3.	Any other orders	:- Nil	
4.	Judgement	:- 5 (D.F.D.)	an 27-2-90 Dismissed for Default on 22-2-90.
5.	S.L.P.	:- Nil	

D.Y. Registrar

K. H.
Supervising Officer
(Currier H)

B.P.C.
Dealing Clerk
(A. K. Rai)

Note :- If any original document is on record - Details.

Nil

B.P.C.
Dealing Clerk
(A. K. Rai)

V.K. Mishra

CIVIL SIDE
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case

W.P. 2038 - 85

Name of parties

B. K. Chakrabarti v. Union of India

Date of institution

9.5.85

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
1		1. Imp. with Answer and affadit	15		102.00			
2		Power	1-		5.00			
3		Contra 5828(w) 85 for shy	1-		5.00			
4		Arch sheet	1-	-	-			
5		Brash Copy	1-	-	-			

I have this day of 198 examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Munsarim

Date

Clerk

ANNEXURE - A

CAT

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE 1744/87 of 1981 (P)

NAME OF THE PARTIES

Smt B K Chakravarti Applicant

Versus

Union of India Respondent

Part A, B & C

S. No.	Description of documents	PAGE
1.	General Order	A-1
2.	Order Sheet -	A 2 to A 3
3.	Petition Copy	A-4 to A 10
4.	Amendments	A-11 to A 19
5.	(B.)	B-1 to 17
6.	(C) Part	

Notices dated 11.1.90

Power of Sri P. K. Kere

One petition copy for op.
Notices

(2)
18/11/91

(3)

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.C.P. No. 2038 of 1988

VS.

85.

4/13

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
9-5-85	seen D.N.Jha, seen K.N.G, Put in the week commencing on 20th May 1985 - - - instructions Sel. D.N.Jha. Sel. K.N.G 9-5-85 C.M. No 5878/85	
9-5-85	seen D.N.Jha, seen K.N.G, Put up with W.C.P. Sel. D.N.Jha. Sel. K.N.G 9-5-85	
21.5.85	Fixed with C.M. No 5878/85 for Hanshwar S Hm K.N.G.S for Date 21/5/85	To Be at weekend

(4)

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
	No. Citt..... Ady to 27.2.90.	<p>This case has been received on transfer. Notice were issued to the counsels by the Office at Allahabad.... Noe is present Applicant Let notice be issued again to the <u>parties</u> as directed by Hon'ble Mr. D.K. Agarwal, J.M.</p> <p>l 15/12</p> <p>OR Notice issued 18/1/90</p> <p>OR Case has been not recd on 20.8.94 Case is not admitted Notices were issued on 18-1-90. NOTICE of applicant has been return back with postal remittance "Refugee Act 90 26 May 91 Act 18/1/90 S. F. Admin.</p>

IN THE HON'BLE HIGH COURT OF JUDICATURE AT
ALLAHABAD LUCKNOW BENCH LUCKNOW.

Writ Petition No. 10 of 1985

2038 of 1985



In the matter of : ... Constitution of India

In the matter of : ... Article 226 of the
Constitution of India

And

In the matter of :

Sri B.K.Chakarverty, aged about
56 years son of late S.C.Chakarverty
resident of 5A Mahendru Niwas, Murlinagar,
Lucknow.

Petitioner

Versus

1. The Union of India through
the Secretary Information and
Broadcasting, Government of India,
New Delhi.

The Director General
All India Radio, Akashwari Bhavan,
New Delhi.

Respondents

(5)

4/5

MEMO

Impressed
Five Adhesive Rs 100/-

object but file court fee report
with the cause in receipt of lower
Court

Introducing
Paper filed. Copy of F.O.
Should also be filed.

Single Bench

Last unjoined Annexure 2
= 29.4.85
District: Lucknow

Received
8.5.85

Notice for 9.5.85.

Received Duplicate copy
from 182

Received
8.5.85

C/o Sri H.N. Tethari
Adv.

Senior Central Govt Standing Counsel
High Court of Uttar Pradesh
at
Lucknow.

Hon. H.N. S.

Hon. K.N. S.

With in the week commencing
on 20th May 1985 in order to
enable the Standing Counsel to
obtain instructions. 10th
9.5.85
R

Hon. Justice K. Nath, V.C.
Hon. K. J. Raman, A.M.

The list has been
revised. No one is present
on behalf of the applicant.
The notice issued to the
applicant by name has
been returned back with
the ~~report~~ postal report
that he is not residing
on the given address. The
notice issued to the
applicant's counsel has not
been received back and
is presumed served.

The petition is
therefore, dismissed for
non-prosecution.

DR
A.M.

PN
V.C.

27.2.90
M.

9
A-13(7) X 3328
Date 20 May 1985
IN THE HON'BLE HIGH COURT OF JUDICATURE AT
ALLAHABAD LUCKNOW BENCH LUCKNOW.

Writ Petition No. 2038 of 1985

Filed on

Sri B.K.Chakarverty

Petitioner

Versus

The Union of India and
another

Respondents

INDEX

6343

S. No.	Particulars	Pages
1.	Memo of Writ Petition	1 to 6
2.	Annexure-1, True copy of promotion order dated 29th May, 1980.	7 to 8
3.	Annexure-2, True copy of order reverting the the petitioner dated 29th of April, 1985.	9 to 13
4.	Affidavit	14 to 16
5.	Power	17 ;
6.	Application for stay	18 to 19

Dated: Lucknow the
9th day of May, 1985.

R.K. Khare)
Advocate
Counsel for the petitioner

To ,

The Hon'ble Chief Justice
and His Companion Judges of
the above court.

Sir,

The petitioner most respectfully states as under:

1. That the petitioner entered the services of the respondent No.1 in the capacity of Clerk Grade-II w.e.f. 3rd June 1949.
2. That on account of the diligent, honest and hard working the petitioner was promoted from time to time and ultimately was promoted to the post of senior store keeper.
3. That while by an order dated 29th of May, 1980 the respondent No.2 promoted the petitioner to the post of Administrative Officer on adhoc basis until further orders. The copy of the said order is being annexed as Annexure-I to this writ petition.
4. That the petitioner gave his willingness and ultimately joined the post as Administrative Officer at Lucknow Door Darshan Kendra where he is continuously performing his duties in the same capacity to the entire satisfaction of his superiors.
5. That there has been no interruption and

on account of good working and the seniority the petitioner was ~~promoted~~ permitted to hold the charge of Administrative Officer and no adverse entry till date has been communicated to the petitioner. As a matter of fact the petitioner's career has been un-blemished and of an outstanding nature.

6. That in regard to the seniority the petitioner stands at sl.No.33 of the seniority list. This is being submitted with the object that the petitioner has put in long meritorious services.

7. That by an order dated 29th of April, 1985 which was received by the petitioner on 3rd of May, 1985 the respondent No.2 has been pleased to revert the petitioner to his substantive post while the petitioner's juniors and also the persons whose service records are in no way better have been promoted in the temporary capacity but on regular basis as Administrative Officer. The copy of the order dated 29th of April, 1985 is being annexed as ANNEXURE-2 to this writ petition. A perusal of the order does not indicate that the order of promotion on regular basis has been made pursuant to the recommendation of the Promotion Committee. Likewise the petitioner also submits that there has been no fair consideration of the petitioner's claim on the post of Administrative Officer as his career and service record being of outstanding nature he could not be ignored for promotion to the post of Administrative Officer when roughly two years are left to be served by him before he reaches to the age of superannuation.



The petitioner also assertively maintains that there are large number of persons enlisted for promotion who do not possess relative seniority and also the merit in the service record yet they have been promoted. The petitioner does not have material to show the comparison; nevertheless on the basis of the information the petitioner states that his service record is superior and better than those persons who have been promoted as Administrative officer by the order dated 29th of April 1985.

8. That it appears to the petitioner that the order of promotion has been issued by practicing discrimination and invalidity and there is no alternative remedy left to the petitioner except to approach to this Hon'ble court to challenge the action of the respondent. The petitioner, therefore, feeling aggrieved against the action of the respondent and having no alternative efficacious remedy available to him prefers this writ petition on the following amongst other

GROUND S

i) Because the petitioner's career being

Departmental Promotion Committee and as such the order does not appear to be back by any consideration.

- iii) Because in view of the fact that the petitioner has better and superior service record his non inclusion for promotion is bad in law and manifestly erroneous.
- iv) Because there has been no fair consideration of the petitioner's record while making the promotion which seems to have been made arbitrarily.
- v) Because the petitioner being relatively senior could not have been discriminated against the juniors who do not have even possess a better service record.

9. Wherefore, it is most respectfully prayed that the Hon'ble court may be pleased:

- a) to issue a writ in the nature of mandamus commanding the respondents to consider the claim of the petitioner for the promotion to the post of Administrative Officer.
- b) That by an appropriate writ, order or direction the respondents be commanded from not to revert the petitioner ~~to~~ the post of Administrative Officer.
- c) That by appropriate order or direction

the order contained in Annexure-2 and dated 29th April, 1985 be quashed.

d) Costs of the petition be also awarded to the petitioner and against the respondents.

e) Such other writ, order or direction may also be issued as this Hon'ble court may deem fit and proper in the circumstances of the case.

Dated: Lucknow the P.K. Khare)
Advocate
Counsel for the petitioner
day of May, 1986

IN THE HON'BLE HIGH COURT OF JUDICATURE AT
ALLAHABAD LUCKNOW BENCH LU KNOW.

Sri B. K. Chakarverty

Petitioner

Versus

Union of India and
another

Respondents

ANNEXURE-1

GOVERNMENT OF INDIA
DIRECTORATE GENERAL ALL INDIA RADIO

NEW DELHI 29TH MAY 1980

No. 1/1/80-SII

ORDER

The Director General, All India Radio is pleased to appoint the following Head Clerk/Accountant/Sr. Store Keeper to the post of Administrative Officer in the pay scale of Rs. 650-960 on promotion on adhoc basis till further orders:

Sl. No. Name

Place of posting

1. Sri S.N.Sharma,HC/ACCtt.	A.I.R.Gauhati.
AIR,Gauhati	
2. Sh.B.K.Chakraborty,Acctt.	Doordarshan Kendra
AIR,Gorakhpur	Lucknow
3. Sh.Sri Nath Head Clerk, DDK,Lucknow.	H.P.T.Air,Aligarh.
4. Sh.N.N.Roy,Acctt.AIR, Calcutta	DDK,Calcutta.



1/2

1/2
9

.2.

The following Administrative Officers are transferred in the same capacity at the station /offices shown against them.

Sl.No. Name From

To

1. Sh.K.D.Lakhanai AIR,Bhuj AIR,Jaipur
2. Sh.K.Jayraman AIR Imphal AIR,Truchirapalli
3. Sh.V.Krishnamurthy AIR Dharwar AIR Bangalore
4. Sh.R.Longnandan AIR,Bangalore HPT AIR,Madras
5. Sh.B.P.Wadavi AIR,Indore AIR Dharwar.

Sd. S.V.Sashadri

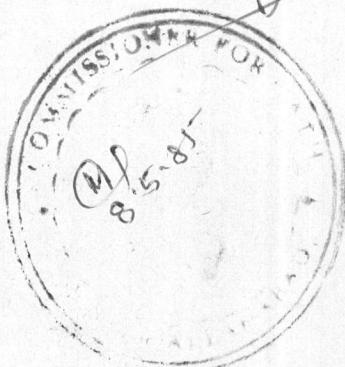
Dy.Director of Administration
for Director

Copy:

Copy Station Director,AIR,Gauhati,Shuj,Imphal,
Truchiranalli,SE,Gorakhpur,Director DDK,Lucknow,
Dy.Chief Engineer,HPT,AIR,Aligarh,Calcutta,Director
DDK, Calcutta/Dharwar/Bangalore/Dy.Chief Engineer,
HPT,AIR,Avadi-Madras/Indore.

For Director General

Copy to DDG(ER)
Spare copies 20



In the Hon'ble High Court of Judicature
At Allahabad d/k/o Bokhara

W.P. No: 1985

10
10

For B. K. Chakraverty — Petitioner
R

Union of India — Respondent

Annexure No 2

8/14

9
 11

Akashvani Bhavan, New Delhi
 Dated the 29th April, 1985

OR D E R

The Director General, All India Radio is pleased to appoint the following Administrative Officers at present working on ad hoc basis as Administrative Officers on a regular basis in a temporary capacity with effect from the 8th April, 1985:-

S.No.	Name	Present posting	Station where posted on regular appointment
1.	Shri J.K.Chel	DDK, Cuttack	DDK, Cuttack
2.	Shri I.N.Sahni	CSU, AIR, Bombay	CSU, AIR, Bombay
3.	Shri D.L.Chandok	HPT, AIR, Khampur Delhi	AIR, New Delhi (against the post of Sr.A.O. till
4.	Shri T.N.Miya	AIR, Varanasi	AIR, Varanasi regular incumbent joins.
5.	Shri H.R.Dhingra	DDK, Jalandhar	DDK, Jalandhar
6.	Shri M.J.Thomas	AIR, Calicut	AIR, Calicut
7.	Shri S.V.K.M. Rao	AIR, Jeypore	AIR, Jeypore
8.	Shri R.C.Naik	AIR, Cuttack	AIR, Cuttack
9.	Shri S.R.Nagaraja	AIR, Trichy	AIR, Trichy
10.	Shri D.L.Shetty	HPT, AIR, Rajkot	HPT, AIR, Rajkot
11.	Shri R.Amanullah Khan	AIR, Bangalore	AIR, Bangalore
12.	Shri D.Selvaraj	DDK, Madras	DDK, Bangalore
13.	Shri M.L.Dhar	HPT, AIR, Aligarh	HPT, AIR, Aligarh
14.	Shri R.P.S.Chauhan	AIR, Jaipur	AIR, Jaipur
15.	Shri N.N.Roy	Betar Jagat, AIR, Calcutta	Betar Jagat AIR, Calcutta
16.	Shri S.K.Sharma	DDK, Srinagar	DDK, Srinagar
17.	Shri K.B.Nair	AIR, Silchar	AIR, Silchar
18.	Shri C.R.Paul	DDK, Calcutta	DDK, Calcutta
19.	Shri C.R.Das	HPT, AIR, Chinsurah	HPT, AIR, Chinsurah
20.	Shri V.R.Joshi	AIR, Bhopal	AIR, Bhopal
21.	Shri G.K.Chauhan	AIR, Jodhpur	AIR, Jodhpur
22.	Shri Mast Ram	DDK, Delhi	DDK, Delhi
23.	Shri N.N.Jena	AIR, Bhuj	AIR, Sambalpur
24.	Shri V.S.Rao	AIR, Jalgaon	AIR, Jalgaon

2. The Director General, All India Radio is also pleased to appoint the following Head Clerks/Accountants/Senior Store-keepers as Administrative Officers in a temporary capacity on a regular basis at the Stations mentioned against each with effect from the date they assume charge of the post. The Officers promoted at the same station shall take over charge immediately while those posted outside may be relieved/

S.No.	Name	Present posting	Station where posted on promotion as A.O.
1.	Shri K.S.Kharsikar	AIR, Ahmedabad	AIR, Bhuj
2.	Shri B.T.Gohel	AIR, Ahmedabad	AIR, Dharwad
3.	Shri V.V.Barot	CCW, AIR, Ahmedabad	DDK, Rajkot
4.	Shri V.H.S.Iyer	AIR, Trivandrum	DDK, Trivandrum
5.	Shri O.Madhavan Kutty	AIR, Calicut	AIR, Gorakhpur
6.	Shri S.K.Pandey	AIR, Udaipur	AIR, Rewa
7.	Shri R.C.Bairwa	DDK, Jaipur	AIR, Lucknow
8.	Shri M.P.Kesawan Nambisan	AIR, Calicut	DDK, Gauhati
9.	Shri R.N.Rathi	AIR, Bikaner	AIR, Bikaner
10.	Shri T.R.Sharma	AIR, Chandigarh	AIR, Simla
11.	Shri N.G.Sarkar	CCW, AIR, Calcutta	AIR, Siliguri
12.	Shri P.K.Chatterji	AIR, Calcutta	AIR, Kohima
13.	Shri T.N.Sinha	HPT, AIR, Aligarh	AIR, Allahabad
14.	Shri S.B.Shinge	CSU, AIR, Bombay	DDK, Bombay against a newly created post
15.	Shri R.D.Vaity	CSU, AIR, Bombay	CSU, AIR, Bombay
16.	Shri P.Appa Rao	AIR, Vijayawada	AIR, Imphal
17.	Shri S.S.R.Anjanayulu	AIR, Hyderabad	AIR, Patna
18.	Shri D.N.Bhakri	on deputation	DDK, New Delhi
19.	Shri C.M.Venugopalan	DG: AIR (Hqs)	HPT, AIR Khampur Delhi
20.	Shri R.N.Badgujar	DG: AIR (P&D Unit)	AIR, Rohtak
21.	Shri G.J.Samuel	AIR, Vijayawada	DDK, Madras
22.	Kum. S.D.Hirdwani	CSU, AIR, Bombay	HPT, Malad, Bombay
23.	Shri D.C.Mandia	CCW, AIR, Jaipur	DDK, Lucknow
24.	Kum.Usha Tirkey	AIR, Ranchi	DDK, Ranchi
25.	Shri M.A.Khadilkar	CSU, AIR, Bombay	DDK, Nagpur

3. All the persons mentioned in para 1 and 2 above will be on probation for a period of two years with effect from the

11 16 16

date of regular appointment. Annual probation reports on their work and conduct may be sent to the Directorate General, All India Radio/Directorate General, Doordarshan, as the case may be.

4. The following Officers who are at present working as Administrative Officer on an ad hoc basis are reverted to the posts of Head Clerk/Accountant/Senior Storekeeper with effect from the date regular nominees replace them. On reversion, they are allocated to the Zones indicated against each for appointment as Head Clerk/Accountant/Senior Storekeeper:-

S.No.	Name	Present posting	Zone to which allocated on reversion
1.	Shri P.Prasad	AIR, Patna	Bihar
2.	Shri R.K.Bajpai	AIR, Allahabad	U.P.
3.	Shri G.P.Sharma	AIR, Rewa	M.P.
4.	Shri B.K.Chakravarty	DDK, Lucknow	U.P. ✓
5.	Shri Ram Kishan	AIR, Simla	Punjab
6.	Shri Sri Nath	AIR, Lucknow	U.P.
7.	Shri S.L.Acharya	AIR, Bikaner	Rajasthan
8.	Shri H.R.Abrol	AIR, Rohtak	Punjab
9.	Shri Pushkar Das	HPT, Malad, Bombay	Madras
10.	Shri R.M.Rastogi	AIR, Imphal	Delhi

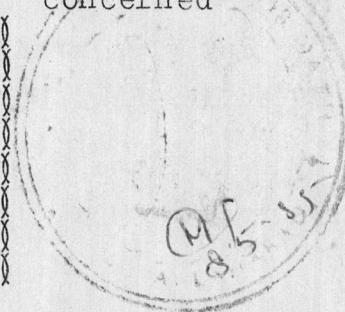
Mohan Francis
(MOHAN FRANCIS)
DEPUTY DIRECTOR (ADMINISTRATION)
for Director General.

Copy forwarded to:-

1. Heads of Stations of All India Radio/Doordarshan Kendras

1. DDK, Cuttack
2. CSU, Bombay
3. HPT, Khampur, Delhi
4. AIR, Varanasi
5. DDK, Jalandhar
6. AIR, Calicut
7. AIR, Jeypore
8. AIR, Cuttack
9. AIR, Tiruchi
10. HPT, Rajkot
11. AIR, Bangalore
12. DDK, Madras
13. HPT, Aligarh
14. AIR, Jaipur
15. Betar Jagat, AIR, Calcutta
16. DDK, Srinagar
17. AIR, Silchar
18. DDK, Calcutta
19. HPT, Chinsurah
20. AIR, Bhopal
21. AIR, Jodhpur

(with one spare copy each
for the person/(s)
concerned



22. DDK, New Delhi
 23. AIR, Bhuj
 24. AIR, Jalgaon
 25. AIR, Ahmedabad
 26. AIR, Trivandrum
 27. AIR, Udaipur
 28. AIR, Bikaner
 29. AIR, Chandigarh
 30. AIR, Calcutta
 31. AIR, Vijayawada
 32. AIR, Hyderabad
 33. CCW, AIR, Jaipur
 34. AIR, Ranchi
 35. AIR, Bombay
 36. AIR, New Delhi
 37. DDK, Bangalore
 38. AIR, Sambalpur
 39. AIR, Dharwad
 40. DDK, Rajkot
 41. DDK, Trivandrum
 42. AIR, Gorakhpur
 43. AIR, Rewa
 44. AIR, Rohtak
 45. DDK, Gauhati
 46. AIR, Siliguri
 47. AIR, Kohima
 48. AIR, Allahabad
 49. DDK, Bombay
 50. AIR, Imphal
 51. AIR, Patna
 52. HPT, Malad, AIR, Bombay
 53. DDK, Lucknow
 54. DDK, Ranchi
 55. DDK, Nagpur
 56. AIR, Simla

With one spare
 copy each for
 the person(s)
 concerned.

With one spare copy each for the
 person(s) concerned.

With one spare copy each
 for the person(s)
 concerned.

With one spare copy for Sh. Ramkishan

2. Heads of Zonal Stations Patna/Lucknow/Jalandhar/Jaipur/Bhopal/Madras/Delhi. Necessary proposal for the postings of the Officers mentioned in para 4 who are being reverted may be sent to the Directorate immediately for issuance of necessary posting orders.

3. The DDG(WR)/DDG(ER)/DDG(NER) (2 copies each)

4. The Director General, Doordarshan, Mandi House, New Delhi (with 10 spare copies)

5. The Chief Engineer, CCW, P.T.I. Building, New Delhi (2 copies)

6. The Chief Engineers(NZ)/SZ/WZ/EZ (2 copies each)

7. The Pay and Accounts Officer, IRLA Group, Ministry of I&B, I.P. Estate, New Delhi (10 copies)

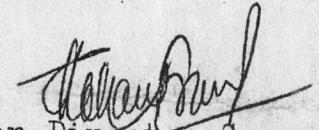
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X/X

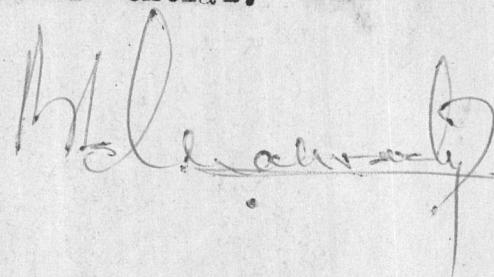
13

(V/A16)

8. B&A Section (with one spare copy for Shri C.M.Venugopalan, Accountant)
9. P&D Unit (with one spare copy for Shri R.N.Badgujar, Accountant)
10. Vigilance Section, DG: AIR
The
11. President, AIR, Administrative Staff Association, C/o AIR, Bombay
12. Personal files of the officers concerned
13. Guard file


for Director General.


(Hindi version will follow)



X8
1h (4) 23

IN THE HON'BLE HIGH COURT OF JUDICATURE AT
ALLAHABAD LUCKNOW BENCH LUCKNOW

Writ Petition No. of 1985



Sri B.K.Chakarverty

Petitioner

Versus

The Union of India and
another

Respondents

A F F I D A V I T

I, B.K.Chakarverty, aged about 56 years son
of late S.C.Chakarverty resident of 5 A Mahendru
Niwas, Murlinagar, Lucknow do hereby on solemn
affirmation state as under:

1. That the deponent is the petitioner in
the above noted writ petition and as such
is fully conversant with the facts deposed here
under:

2. That the contents of paras 1 to 2

of the writ petition are true to the best of



15

3/10

Y14

of my personal knowledge and those of
paras 3 to 8 of the same petition
are believed by me to be true.

3. That Annexures 1 and 2 are the true
copies of the originals and which the petitioner
also believes to be true.

Dated: Lucknow the

8th day of May, 1985

Deponent

VERIFICATION

I, the above named deponent do hereby
verify that the contents of paras 1 to 3 of the
above affidavit are true to the best of my
personal knowledge. That no part of this affidavit
is false and nothing material has been concealed;
so help me God.

Signed dated and verified this the 8th day
of May, 1985 at Lucknow.

Deponent 1

I identify the deponent
who has signed before me.

Advocate

3.

Solemnly affirmed before me on 8.5.85

At 11.25 A.M./P.M. by Sri B.K.Chakarvergy

the deponent who is identified by

Sri P.K.Khane.

Advocate of High Court of Judicature at

Allahabad, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent who understands the contents of this affidavit and which have been read over and explained by me.

Meena Pranay
OATH COMMISSIONER
High Court, (Lucknow Bench)
LUCKNOW
No. 51260
Date 8.5.85